



further to amend the Assam Entry Tax Act, 2008.

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

Short title, extent

Amendment of

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নং 28 দিশপুৰ, শুক্ৰবাৰ, 6 ফেব্ৰুৱাৰী, 2015, 17 মাঘ, 1936 (শক)
No. 28 Dispur, Friday, 6th February, 2015, 17th Magha, 1936 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

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The 6th February, 2015

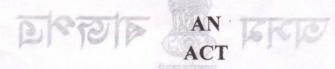
No. LGL.109/2008/81.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

S. M. BUZAR BARUAH,

the Total In Or TOA MASSASIative Department

(Received the assent of the Governor on 6th January, 2015)

THE ASSAM ENTRY TAX (SECOND AMENDMENT) ACT, 2014



further to amend the Assam Entry Tax Act, 2008.

Preamble

Whereas it is expedient further to amend the Assam Entry Tax Act, Assam 2008, hereinafter referred to as the principal Act, in the manner hereinafter Act appearing;

XII of

2008.

It is hereby enacted in the Sixty-fifth Year of Republic of India as follows:-

Short title, extent and commencement

- 1. (1) This Act may be called the Assam Entry Tax (Second Amendment) Act, 2014.
 - (2) It shall have the like extent as the principal Act.
- No. 28 Disput, Friday. sono are once at once and (S). 1936 (S.E.)

Amendment of section 2

- 2. In the principal Act, in section 2, in sub-section (1), for the existing clause (b), the following shall be substituted, namely:-
- HDMASIA "(b)"Entry of goods into a local area" with all its grammatical variations and cognate expressions, means, entry of goods as specified in the Schedule,
 - into a local area from any place outside such local area, (i)
 - into a local area from any place outside the State, (ii)
 - (iii) into a local area from any place outside the country, for consumption, use or sale therein;"

Amendment of

3. In the principal Act, in section 3, in sub-section (2), clause (iii) appearing before the proviso shall be omitted.

S. M. BUZAR BARUAH.

Secretary to the Govt. of Assam, Legislative Department.

(Received the assent of the Governor on 6th January, 2015)

THE ASSÁM ENTRY TAX (SECOND AMENDMENT) ACT, 2014.